

Scheduled Tribes; and in the integrated areas, it is the other backward communities. So, this problem pertains to the whole country, and therefore, it will be only proper and be in the fitness of things that this matter is taken up on an all-India basis.

Mr. Speaker: That is what he has said.

Shri Hari Vishnu Kamath: Is the Minister in a position to tell the House whether the Presidential Order in this regard will be laid on the Table in the next session or much later?

Shri A. K. Sen: It will have to be made by law.

Shri Hari Vishnu Kamath: Would the Bill be introduced in the next session?

Shri A. K. Sen: The moment the Committee's report comes to us, there may not be any delay.

Shri Narendra Singh Mahida (Anand): In my State of Gujarat, it has been suggested that this assistance should be given on an economic basis, and I know of people of Scheduled Castes and Scheduled Tribes.....

Mr. Speaker: That is a different question; we cannot go on, on a different basis.

Shri K. N. Pande (Hata): Sir, I was try to draw your attention . . .

Mr. Speaker: That is my misfortune that I could not call him! Let us proceed to the next item.

13.53 hrs.

CARDAMOM BILL*

The Minister of Commerce (Shri Manubhai Shah): I beg to move for leave to introduce a Bill to provide for the development under the control of the Union of the Cardamom industry.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the development under the control of the Union of the Cardamom industry."

The motion was adopted.

Shri Manubhai Shah: I introduce† the Bill.

13.54 hrs.

SEAMEN'S PROVIDENT FUND BILL*

The Minister of Transport (Shri Raj Bahadur): I beg to move for leave to introduce a Bill to provide for the institution of a provident fund for seamen.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the institution of a provident fund for seamen."

The motion was adopted.

Shri Raj Bahadur: I introduce the Bill.

13.55 hrs.

DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL*

The Minister of Transport (Shri Raj Bahadur): I beg to move for

*Published in Gazette of India Extraordinary, Part II, section 2, dated 11-5-65.

†Introduced with the recommendation of the President.

[Shri Raj Bahadur]

leave to introduce a Bill to amend the Delhi Motor Vehicles Taxation Act, 1962.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Delhi Motor Vehicles Taxation Act, 1962."

The motion was adopted.

Shri Raj Bahadur: I introduce the Bill.

13.56 hrs.

RESOLUTION RE: RAILWAY CONVENTION COMMITTEE—Contd.

Mr. Speaker: The House will now resume the debate on the Resolution regarding the Railway Convention Committee. Shri D. C. Sharma may continue his speech.

Shri D. C. Sharma (Gurdaspur): I was submitting yesterday that the allocation of funds for the various needs of the railways in India which was made and adopted at the last railway convention committee should stand more or less. There is no doubt about the fact that there should be a fixed rate of dividend to be paid by the railways. Last time, the dividend was put at 4.25 but ultimately it was raised. Now, this kind of thing raises a suspicion in the mind of the people. It makes the people think that the railways can pay much more than they were asked to pay in the beginning. Last time, I said that this was done only to meet the defence needs of the country. The railways came to the rescue of the whole nation and they made a very generous and fine response to our defence expenditure which was to be incurred, but I think once the dividend has been fixed at a particular rate, it should not be changed during the course of the five years. If the railways have made some extra money, or if the

railways have got some more money than they expected to find, if there is some windfall, I think that should be allocated to the other needs of the railways because I know the railways are as needy as any other department of the Government of India.

13.57 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

They have been getting loans from the World Bank and other places. I think this shows that they cannot meet their expenditure out of their own resources or out of the funds which the Government of India can give them. Therefore, I feel that the dividend, once it is decided upon, must be adhered to in all cases, and there should be no variation from it during the five years to come.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri D. C. Sharma: I have just started.

Mr. Deputy-Speaker: You have already taken 9 minutes yesterday.

Shri D. C. Sharma: I will run through my points. I think so far as the strategic lines are concerned, we should have more of them, I think the railways should be given some kind of elbow-room in terms of finance for having these railway strategic lines. I also say that so far as the allocation for the development fund is concerned, it must be increased, because the development fund is the real thing, the material thing and; if I may say so, the spiritual backbone of the railways. So far as the development fund is concerned, and labour welfare works are concerned, the allocation should be a little more generous. Last time you provided only Rs. 3 crores for the amenities of users. I think the users deserve a much better treatment by the railways than was given by the last convention committee.